

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:498  
ANSWERED ON:23.11.2009  
SPECIAL COMPONENT PLAN  
Rajaram Shri Wakchaure Bhausahab

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether Union Government has issued directions to the States to allocate funds for Special Component Plan (SCP) for Scheduled Castes (SCs) and Tribal Sub Plan (TSP) for Scheduled Tribes (STs) in accordance with their population in respective States;
- (b) if so, whether the States have complied with the directions of the Union Government;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT(D. NAPOLEON)

- (a) Planning Commission has issued specific guidelines to the States to allocate funds for Special Component Plan(SCP) for Scheduled Castes(SCs) [renamed as Scheduled Castes Sub Plan(SCSP) in April, 2006] and Tribal Sub Plan (TSP) for Scheduled Tribes in accordance with their population in respective States.
- (b) to (c) Most of the States earmark funds under SCSP and TSP as per the percentage of SC and ST population in the State. They have also created separate budget Heads and placed SCSP and TSP funds under that Head, and have prioritized schemes for SCSP and TSP.
- (d) Does not arise.